

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.32/95

Date of order: 31.1.1996

B.S.Yadav

: Applicant

Vs

Shri M.Ravindran & Anr. : Respondents

Mr.R.N.Mathur

: Counsel for applicant

Mr.Manish Bhandari

: Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.O.P.Sharma, Administrative Member

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Petitioner, B.S.Yadav, in this petition under Sec.17 of the Administrative Tribunals Act, 1985, has alleged contempt of court against the respondents in so far as they did not pass necessary orders for making payment of pension of computing the service rendered by the petitioner in the Army.

2. We have heard the learned counsel for the parties.

3. It is evident from the order dated 16.12.95 filed by the respondents that the services rendered by the petitioner in the Army have been added to the total length of service for determining the qualifying period for grant of pension to the petitioner. The respondents have produced a copy of the Revised Pension Payment Order dated 30.1.96 issued to the petitioner and also a photo copy of a cheque showing payment of arrears to him. We find that the order of the Tribunal has been fully complied with.

4. The Contempt Petition is, therefore, dismissed. Notices issued are discharged.

(O.P.Sharma)

Member (Adm.)

Gopal Krishna
(Gopal Krishna)

Vice Chairman.